

LOK SABHA
UNSTARRED QUESTION NO. 1760
TO BE ANSWERED ON 01ST AUGUST, 2024

Uniform Taxation System

†1760 Shri Virendra Singh:

पेट्रोलियम और प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether smuggling and black marketing of diesel and petrol is going on in the border districts of the States due to absence of uniform system of taxation in the country;
- (b) whether the Government purposes to bring diesel and petrol under the ambit of GST following uniform system of taxation and One Nation One Rate Policy in all the States;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

ANSWER

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्यमंत्री
(श्री सुरेश गोपी)

**MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS
(SHRI SURESH GOPI)**

- (a) Public Sector Oil Marketing Companies (OMCs) have informed that there have been no established cases of smuggling and black marketing of petroleum products in border districts of States, from their Retail Outlets (ROs) during the last three years.
- (b) to (d) Article 279 A (5) of the Constitution prescribes that the Goods and Services Tax Council shall recommend the date with effect from which the goods and services tax would be levied on petroleum crude, high speed diesel, motor spirit (commonly known as petrol), natural gas and aviation turbine fuel (ATF). As per the section 9(2) of the CGST Act, 2017, inclusion of these products in GST will require recommendation of the GST Council. So far, the GST Council, in which all the States are represented, has not made any recommendation for inclusion of these goods under GST.
